

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IB/1281/ND/2018

IN THE MATTER OF:

B.D construction co.	...	Applicant
Versus		
stride autoparts Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rahul Sateerja, Mr. Sanyam Agarwal, Advs.
For the Respondent : Ms. Nishtha Khurana, Adv.
For the Intervener : Ms. Varsha Singh, Mr. Manish Kumar,
Mr. Saurabh Kansal, Advs. (Intervention Petition/33/ND/2023)
For the Liquidator : Mr. Neeraj Kumar Gupta, adv.
Ms. Varsha Singh for the Applicant/EPFO/Intervener in I.P

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
13.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)